

ITEM NO.17

COURT NO.10

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
7024/2015

(Arising out of impugned final judgment and order dated 24/09/2013 in  
WP No. 63805/2011 (GM-RES) passed by the High Court Of Karnataka  
Circuit Bench at Dharwad)

INSPECTOR OF POLICE, KARNATAKA LOKAYUKTA  
POLICE STATION, KOPPAL, DISTT. KOPPAL

Petitioner(s)

VERSUS

L N BELAVANAKI

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP and office report)

Date : 01/07/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. V. N. Raghupathy, Adv.

For Respondent(s) Mr. Manoj Prasad, Sr. Adv.  
Mr. Anand Sanjay M. Nuli, Adv.  
Mr. Ashutosh Dubey, Adv.  
Mr. Sandeep Choudhary, Adv.  
Mr. Manish Gupta, Adv.  
For M/s. Nuli & Nuli

UPON hearing the counsel the Court made the following  
O R D E R

There is a delay of 378 days in filing the petition and a  
delay of 73 days in refiling the petition for which no  
sufficient cause has been shown by the learned counsel for the  
petitioner. Therefore, the petition is dismissed on the ground  
of delay.

(VINOD KR.JHA)  
COURT MASTER

(INDU POKHRIYAL)  
COURT MASTER